

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 139/2022/EZB**

IN THE MATTER OF:

SUBHAS DATTA

.... APPLICANT

-VERSUS -

STATE OF ODISHA & ORS.

... RESPONDENT(S)

SUPPLEMENTARY AFFIDAVIT OF THE APPLICANT REGARDING PURI

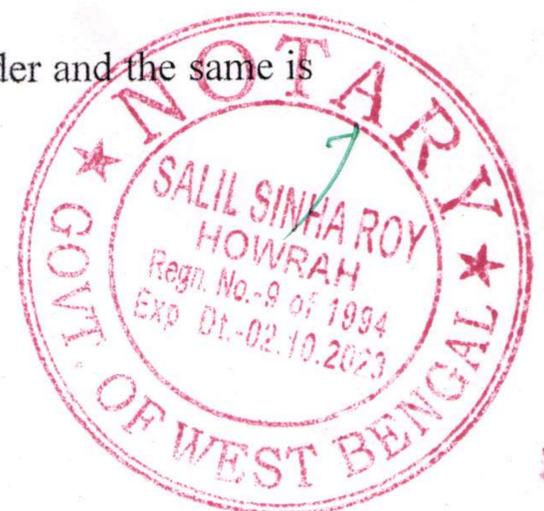
SL. NO. ... B-3095

Most Respectfully Sweath:

I, Subhas Datta, aged about 73 years, son of Late Baneswar Datta, by Religion-Hindu, by Occupation-Chartered Accountant, residing at 25/1, Guitendal Lane, P.S.+P.O.+Dist. – Howrah, Pincode-711101, do hereby solemnly declare and say as follows:

1. That I am the Applicant of the application, which relates to various types of environmental disorders being caused in Puri. Vide order dated 09.01.2023 the Hon'ble Court had given me the liberty to file affidavit of rejoinder and the same is being filed.

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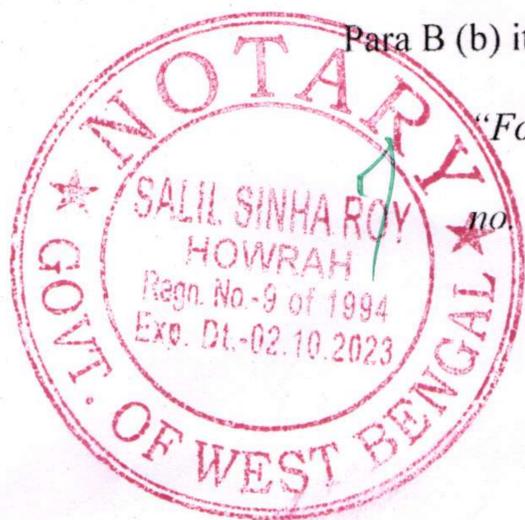


Monitoring Sweet Water Zones of Puri

2. That for all practical purposes no care is being taken at all for the protection of Sweet Water Zones. On the contrary the authorities are alluring and indulging all sorts of destructive activities in Sweet Water Zones at Puri. The State Respondents are taking steps which are contrary to the directions issued by the Central Ground Water Authority (CGWA) under the Ministry of Water Resources, River Development and Ganga Rejuvenation, Govt. of India and have issued their (State Govt.) own Notification which are direct steps to destruct/spoil the Sweet Water Zones of Puri. In the mean time the Sweet Water Zone at Baliapanda has reportedly been converted into concrete contractions where the township now exists and there is no such Sweet Water Zones at all. The Sweet Water Zones of Chakratirtha is also in the process of destructions, misuses and conversions considerably. The details in this regard have been stated in the subsequent paragraphs.
3. That vide para B (a) of the submitted report of the Joint Committee Constituted by the Hon'ble National Green Tribunal "*Odisha Coastal Zone Management Authority (OCZMA) is taking care of Sweet Water Zone. In the 42nd meeting of OCZMA held on dt.26.08.2022 under the Chairmanship of Additional Chief Secretary, Forest, Environment Climate Change Department, the authority agreed for modification of the direction issued by OCZMA on 16.09.2017 u/s 5 of EP Act 1986 for conservation and protection of sweet water zone of Puri Town to the extent that only drawl of Ground water is prohibited in CRZ-II area of Puri.*"
4. That very interestingly only the withdrawal of the sweet waster in CRZ II of Puri is prohibited but for other activities like conversions/constructions/misuses in the protected zones are not prohibited. The Forest, Environment and Climate Change Department of Govt. of Odisha has issued a notification No 18116 of 11.10.2022 and in the report of the Expert Committee vide

Para B (b) it has been stated as follows :-

"Forest, Environment and Climate change Department has notified vide notification no. 18116, dt 11.10.2022 restricting withdrawal of ground in sweet water zone



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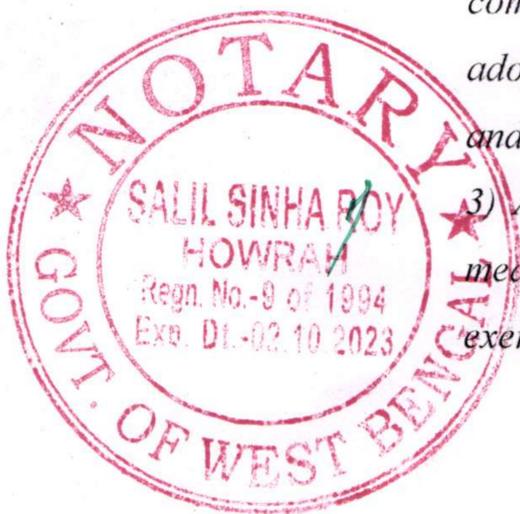
including CRZ-II area, that avoids contamination of ground water and encroachment of Govt. Land."

5. That with regard to the said Notification No 18116 of 11.10.2022 it is pertinent to mention that the official website of the Forest, Environment and Climate Change Department of Odisha does not exhibit the said notification no. 18116 dated 11.10.2022, which is marked as crossed. The Applicant has downloaded the display about the said notification which is enclosed as Annexure SA/1
6. That it has further been claimed in the report of the said Joint Committee that there is *"modification of the direction issued by OCZMA on 16.09.2017 U/S 5 of EP Act. 1986 for conservation and protection of sweet water zone of Puri Town to the extent that only drawl of Ground Water is prohibited in CRZ area of Puri."*
7. That the Central Ground Water Authority, Govt. of India has issued a Public Notice No 1/2016, where certain directions have been issued in order to regulate the abstraction of fresh ground water resource in Puri Town, Odisha which is declared as water recharge zones at Chakratirtha and Baliapanda as a protected zones. The directions of CGWA are as follows:-

1) *"On and from the date of publication of this Public Notice No. 1 of 2016, the natural ground water recharge areas of Chakratirtha (Balukhanda) (about 448 Acres) and Baliapanda (about 207 Acres) In the Puri town, Odisha, identified by the Government of Orissa vide Notification No. 1667 dated 27.11.2000, are declared as "Protected Zones" for the purpose of ground water recharge. Any kind of encroachment of land and/or construction of infrastructure in these areas shall not be permitted. The District Collector (Authorised Officer), Puri, Odisha shall ensure the protection of the area mentioned.*

2) *The ground water through existing dug-wells/tube-wells shall be used exclusively for drinking and domestic purposes. However, the owners of dug-wells/tube-wells presently in use for horticulture/industrial/commercial purposes shall ensure to minimize the use of groundwater by adopting water use efficiency measures (recycle and reuse) to conserve and preserve fresh ground water resources.*

3) *All the ground water users in Puri town shall adopt artificial recharge measures through Roof Top Rain Water Harvesting (water logging areas exempted) to augment fresh ground water as per the Regulation 44(1) of*



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Notification No. 2309 dated 18.12.2008 of Bhubaneswar Development (Authority, Planning & Building Standards) Regulations, 2008.

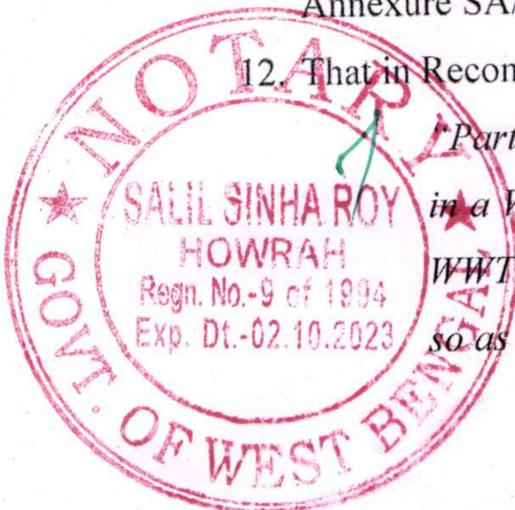
4) The authority imposes restrictions on construction and installation of any new dug-well/tube-well by any person/agency/Institution/Organization, in Puri Town without prior permission from the District Collector, Puri (Authorised Officer) with effect from the date of publication of the final notice.

5) All the existing ground water abstraction structures should be registered through District Collector (Authorised Officer)."

8. That in this context it is pertinent to mention that in the aforesaid Public notification it has explicitly been stated that "the Central Government has authorized the Authority to issue direction Under Section 5 of the Environment (Protection) Act. 1986" and "it has been considered necessary and expedient by the authority to protect the natural ground water recharge zone of Chakratirtha and Baliapanda in the town of Puri."
9. That in view of the details as stated in the earlier paragraph nos 3-8 it seems that the Notification No. 18116 dated 11.10.2022 is not in consonance with the Public Notice No. 1/2016 of the CGWA. Since the said Notification is not in the public domain, the Applicant has sent a letter to the Additional Secretary of the said Department on 27.02.2023 requesting to send a copy of the said Notification (No 18116 dt 11.10.2022) but nothing has been tendered to the Applicant as yet. The copy of such letter (dated 27.01.2023) is enclosed and marked as Annexure S.A/2.
10. That in respect of monitoring of Sweet Water Zones of Puri whatever the concerned Respondents have done are merely paper work. Because of such lackadaisical attitude. Baliapanda Sweet Water Zone has already been extincled and Chakratirtha Sweet Water Zone is under the fast process of conversion/destruction.
11. That the applicant has made his last visit to the Sweet water Zone at Chakratirtha, Puri on 30th and 31st January 2023 and it has been observed that the same old wrong and very hazardous practice of discharging untreated waste water to the forest area of Chakratirtha is continuing and the applicant has taken some photographs of such position adjacent to Madhusuden Nagar/ Moitri Bihar/ Dada Bari Bank colony etc, which are enclosed and collectively marked as Annexure SA/3.

12. That in Recommendation of the Expert Committee vide para 16 it has been stated as follows:-

Part of the municipal wastewater drained towards Chakratirtha road is being treated in a Waste water Treatment Plant (WWTP) at Bankimuhan. It was observed that the WWTP facility provided is not adequate and needs further modification and treatment so as to meet prescribed standard. WATCO Puri division of the Department of Water



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Resources, Government of Odisha may take steps for upgradation of the WWTP for meeting the prescribed standard”.

The above observation clearly shows that the Waste Water of that area is being discharged as alleged and substantiated through photographs. This should be stopped immediately.

13. That with regard to the contamination of Sweet Water Zone at Chakratirtha an independent expert agency may be deployed by the Hon’ble Tribunal to find out the true position on this aspect and also to suggest measures to be adopted to overcome the problem.

ON PURI MUNICIPALITY AFFIDAVIT

Environment Management Plan (EMP), point No 3A

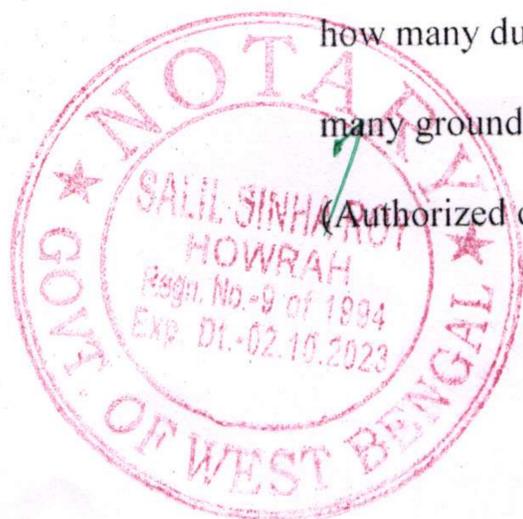
14. That as per the order of the Hon’ble Court dated 14.08.2020 the Environment Management Plan (EMP) was supposed to be completed within one year. More than two years’ time has already elapsed but the said EMP is still under the preliminary stage and no time frame has been spelt out by the Municipality about when it will be completed.

Lifting of ground water without permission, point no 3C

15. That it has been claimed that commercial establishments, hotels and restaurants are major parties to lift underground water, which are being added to the pipe-line water distribution system meaning that the same old wrong practices are being indulged by those establishments. During the recent visit undertaken by the Applicant on 30th & 31st January 2023 it has been observed that hardly any big commercial establishments, hotels and restaurants have plugged the tapping out of their existing underground water.

16. That the Municipality has not stated how many of such wrong doers have been identified and how many dug-wells/tube-wells have been sealed by them. It is also not spelt out that how many ground water abstraction structures are registered with the District Collector

(Authorized officer).



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17. That the information goes that Puri is under the Water Tax system. It is therefor, necessary that the concerned Respondent should specifically state that how many such establishments have been brought under Water Tax Chain. Such commercial establishments need huge quantity of water on daily basis, which cannot be catered by the Municipal supplies. It is gathered that almost all the commercial establishments are indulging withdrawal of ground water and the households, which are connected to municipal water supplies are still continuing with their hand tube-wells connected to dug-wells and operating tube-wells. The Municipality should come out with clarity in this regard and furnish the details before the Hon'ble Court.

RAIN WATER HARVESTING, POINT NO 3D

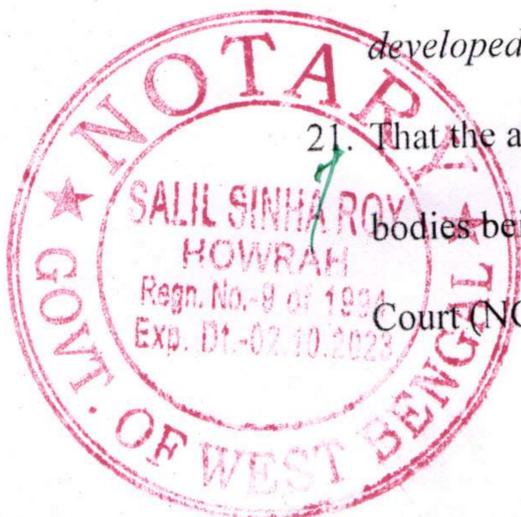
18. That as per 2011 census the total population of Puri was 2.01 Lakhs and the "current estimated population of Puri Municipality in 2023 is approximately 275000". The floating population of Puri is 1 Lakh per day and during the festive period it increases 10 to 15 times. It is further stated in the official website "*Puri Municipality has total administration over 41,140 houses to with it supplies basic amenities like water and sewage*".

19. That Puri Municipality has stated vide Para 3D, 2 that 53 roof top RWHS (Rain Water Harvesting System) have been completed, meaning that only 0.13% households have been brought under the scheme. There should be programme to bring RWHS on war-footing basis.

SWARGADWAR CREMATORIUM, POINT NO 3E

20. That it has been stated vide Para 3(E). I that the said crematorium has been renovated and "*has shifted from old practices of open burning, ie on open land without any provision of dispersal of wood burning smoke to atmosphere. Now the District Administration has developed a crematorium house with open exhaust system at the roof top.*"

21. That the aforesaid statement clearly means that the smoke emission of one hundred dead bodies being burnt daily there by fire wood is released in the atmosphere. Earlier the Hon'ble Court (NGT) had directed to set-up ESP with proper chimney to disperse the smoke released

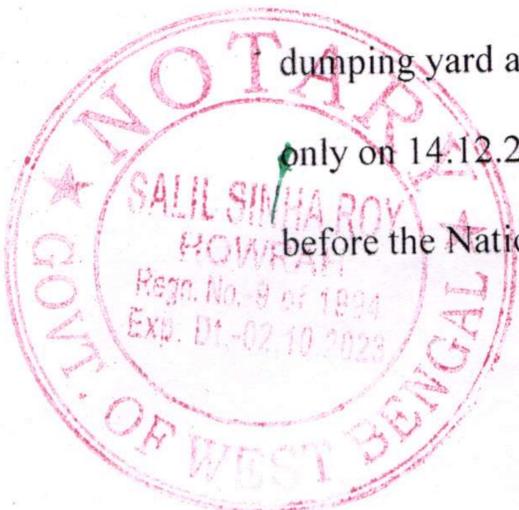


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from the crematorium, which was set-up in Swargadwar but due to wrong technology such system the same got defunct and in that place concrete constructions have been developed without any provision to stop the direct release of smoke from the burning ghat at Swargadwar.

22. That smoke emission from the crematorium had been photographed by the applicant on 29.08.2022, which were enclosed to the O.A. No P/9, pages 43 and 44 of the application. The applicant has further visited the site on 30.01.2023 & 31.01.2023 when it was observed that Swargadwar Crematorium is/was fouling the air by smoke, which was photographed and enclosed as per Annexure SA/4.
23. That with regard to the dispersing of smoke emission from the traditional wood-burning process at the Nimtala Crematorium at Calcutta the applicant had earlier appraised the Hon'ble Tribunal through placing of photographs in which it had been shown how the smoke from wood-burning process was being dispersed through setting-up of ESP (Electrostatic Precipitator) in the crematorium at Nimtala, Calcutta. The applicant prefers to enclose few photographs taken at the said burning ghat at Nimtala, which are enclosed and marked as Annexure SA/5.
24. That the development of the crematorium has simply converted it in to a big concrete structure with no provision at all to disperse the smoke emission from Swargadwar in an environment friendly manner, which was done by the concerned authority in the past as per the direction of the Hon'ble Court. *S. Sub*
25. That the Solid Waste Management in Puri is still at the very primitive stage causing severe environmental hazards from the waste dumping ground at Baliapanda. As per para 3.F.3 it has been stated by the Municipality that selection of expert agency for bio-mining at the waste dumping yard at Baliapanda is in the process in respect of which pre bid meeting was held

only on 14.12.2022 and no further development is available. The matter was initially moved before the National Green Tribunal in January 2013 on which series of directions have been



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given by the Hon'ble Tribunal but the bio-mining process is yet to see the light of the day even after the lapse of 9 (nine) years.

26. That vide para 3F4 it has been claimed that visible steps to curb Single Use Plastic (SUP) in the town have been taken but the Applicant has not found any such visibility. On the contrary it has been evident that the Solid Waste Dumping Ground at Baliapanda is covered with dumped hill-top plastic wastes. The Applicant has taken some photographs of such dumped wastes at Baliapanda, which are enclosed and collectively marked as Annexure-S.A/6.
27. That at the time of visit of the applicant to the Baliapanda solid waste dumping ground on 30th January 2023 it had been observed that at one corner of the dumping ground the wastes were being burnt, which had been photographed and enclosed as Annexure SA/7.
28. That in the backdrop of the position as stated in earlier paragraphs the Hon'ble Tribunal may kindly pass necessary order/orders as deem fit.

Subhrodit
DEPONENT



Kalipada Dhali (Army Rtd)
Advocate, M.A., LL.B
Registration No.- WB/669/2007
Judges' Court, Howrah

IDENTIFIED BY ME &
SIGNED/T.I. TAKEN IN MY PRESENCE
Kalipada Dhali
Advocate

SOLEMNLY AFFIRMED & DECLARED
BEFORE ME ON IDENTIFICATION

23.2.23
SALIL SINHA ROY
NOTARY HOWRAH

23 FEB 2023

VERIFICATION

SL. NO... B. 3096

I, Sri Subhas Datta, son of Late Baneswar Datta, aged about 73 years, by occupation Chartered Accountant, by religion Hinduism, residing at 25/1 Guitendal Lane, Post Office, Police Station and District - Howrah, Pin code - 711101, do hereby

declare and state that the contents of the paragraph nos

Sd/- 3, 4, 5, 6, 7, 8, 11, 12, 19, 20, 22, 23, 25 & 27 are true

to the best of knowledge and the contents of the paragraph no

Sd/- 9, 10, 14, 15, 17, 18, 21 & 26are my information

derived from the relevant records which I verily believe to be true and the rests are my respectful submissions before the Hon'ble Tribunal.

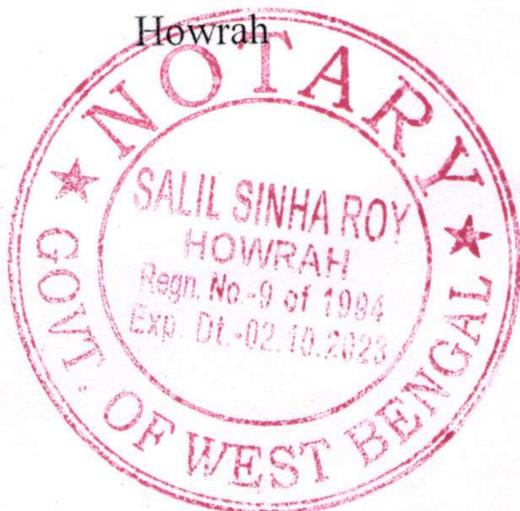
Subhas Datta
DEPONENT

Prepared by me in my office

Subhas Datta
(Subhas Datta)
Applicant-in-Person

Date: 23.02.2023

Howrah



IDENTIFIED BY ME &
L.T.I. TAKEN IN MY PRESENCE
Kalipada Dhali
Advocate

SOLEMNLY AFFIRMED & DECLARED
BEFORE ME ON IDENTIFICATION

23-2-23
SALIL SINHA ROY
NOTARY HOWRAH

Kalipada Dhali (Army Retd.)
Advocate, M.A., LL.B
Registration No.- WB/669/2007
Judges' Court, Howrah

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The Forest, Environment and Climate Change Department in the State operates through a number of departmental formations and autonomous bodies. The field ...

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Missing: 18116 dt11: 10:2022

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Establishment ; 1, Notification regarding meeting of the Departmental promotion Committee for promotion of Dy. Ranger to Forest Ranger was held on 29.12.2021, FE ...

<https://www.rtiodisha.gov.in> > Departments :

Forest, Environment and Climate Change Department

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<https://twitter.com> > ForestDept :

Odisha Forest, Env. and Climate Change Department - Twitter

Official Twitter handle of the Forest, Environment and Climate Change Department.

Government of Odisha, Bhubaneswar, Odisha forest.odisha.gov.in Joined June ...

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8242 - Odisha Forest Department

GOVERNMENT OF ODISHA, FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

... Division vide Notification in existing vacancy. No. 693 dtd. 10.01.2022 is.

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Forest Environment Dept - eDespatch Odisha

Sl#	Letter No.	Memo	Date	Letter Subject
1	19890	2	07 Nov 2022	Submission of latest status -
2	6612	11	05 Apr 2022	Notification
3	627	9	10 Jan 2022	Diversion of 0.99 ha -

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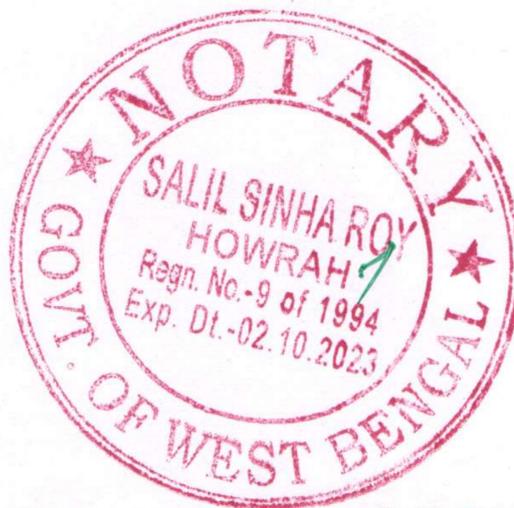
Puri Bar Association vs Union Of India Ministry Of ... on 16 ...

7, Govt. of Odisha, prepared the CZMP on the basis of CRZ Notification 2019 and submitted the same before the Ministry of Environment, Forests and Climate ...

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Odisha Bio Diversity - Home

Forest, Environment & Climate Change Department Govt. of Odisha, State Biodiversity Board, Smt. Pusazhule Mekro, IFS PCCF-cum-Chairman Odisha Biodiversity ...



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🖼️ Images for forest, environment climate change dept odi...

Subhas Datta
Chartered Accountant
Environmental Activist

Resi: 25/1, Guitendal Lane, Howrah-711 101
216/1, Panchanantala Road, Howrah-711 101
Office: S. R. Dutt Associates
17, Sagar Dutta Lane, Calcutta-700 073

Contact: (033) 2638 3526, 9830752752 (M)
Email: subhasdatta@rediffmail.com

To

Dr. Mona Sharma,
I.A.S.

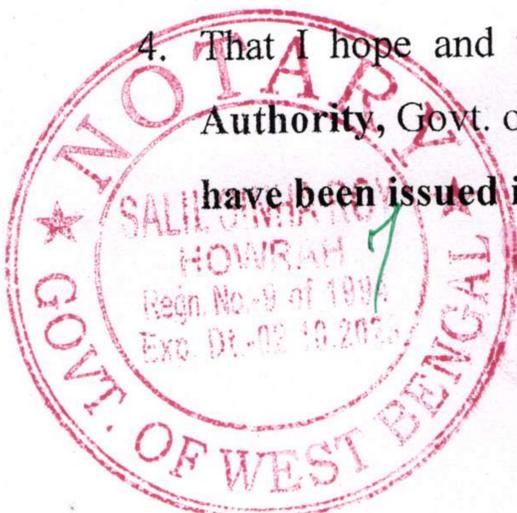
27.01.2023

Additional Chief Secretary,
Forest, Environment and Climate Change Department.
Govt. of Odisha
Kharavel Bhavan
Bhubaneswar, Odisha – 751001

Madam, **Sub:- OA 139/2022(Puri Matter) before NGT ,EZ Bench**

The affidavit filed by the Odisha State Pollution Control Board enclosing Annexure R3/4 containing the report of the Joint Committee constituted by the Hon'ble National Green Tribunal, EZ Bench in OA 139/2022 (Puri Matter) has been received on which I have to bring to your kind attention the following points :-

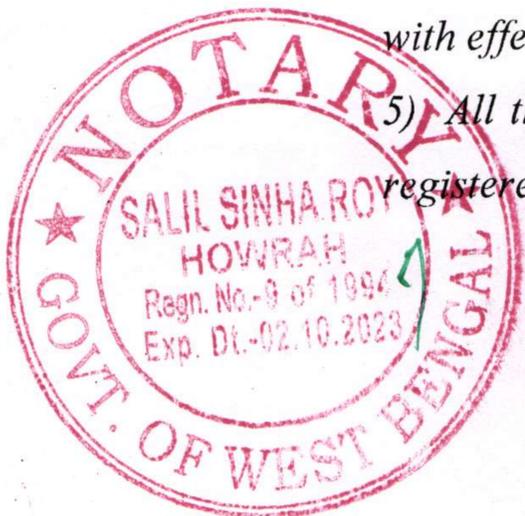
1. That vide para B (b) it has been stated "Forest, Environment and Climate Change Department has notified vide notification no. 18116 dated. 11.10.2022 restricting withdrawal of ground in sweet water zone including CRZ II area, that avoids contamination of ground water and encroachment of Govt. hand."
2. That the official website of your department does not exhibit the said notification no. 18116 dated 11.10.2022, which is marked as crossed. I have downloaded the display about the said notification which is enclosed as Annexure – 1.
3. That it has further been claimed in the report of the said Joint Committee that there is "modification of the direction issued by OCZMA on 16.09.2017 U/S 5 of EP Act. 1986 for conservation and protection of sweet water zone of Puri Town to the extent that **only drawl of Ground Water is prohibited in CRZ area of Puri.**"
4. That I hope and trust that you are aware of the fact that **Central Ground Water Authority, Govt. of India** has issued a Public Notice No 1/2016, where certain **directions have been issued in order to regulate the abstraction of fresh ground water resource**



23 FEB 2023

in Puri Town, Odisha which is declared as water recharge zones at Chakratirtha and Baliapanda as a **protected zones**. The direction of CGWA are as following:-

- 1) *"On and from the date of publication of this Public Notice No. 1 of 2016, the natural ground water recharge areas of Chakratirtha (Balukhanda) (about 448 Acres) and Baliapanda (about 207 Acres) In the Puri town, Odisha, identified by the Government of Orissa vide Notification No. 1667 dated 27.11.2000, are declared as "Protected Zones" for the purpose of ground water recharge. Any kind of encroachment of land and/or construction of infrastructure in these areas shall not be permitted. The District Collector (Authorised Officer), Puri, Odisha shall ensure the protection of the area mentioned.*
- 2) *The ground water through existing dug-wells/tube-wells shall be used exclusively for drinking and domestic purposes. However, the owners of dug-wells/tube-wells presently in use for horticulture/industrial/ commercial purposes shall ensure to minimize the use of groundwater by adopting water use efficiency measures (recycle and reuse) to conserve and preserve fresh ground water resources.*
- 3) *All the ground water users in Puri town shall adopt artificial recharge measures through Roof Top Rain Water Harvesting (water logging areas exempted) to augment fresh ground water as per the Regulation 44(1) of Notification No. 2309 dated 18.12.2008 of Bhubaneswar Development (Authority, Planning & Building Standards) Regulations, 2008.*
- 4) *The authority imposes restrictions on construction and installation of any new dug-well/tube-well by any person/agency/Institution/Organization, in Puri Town without prior permission from the District Collector, Puri (Authorised Officer) with effect from the date of publication of the final notice.*
- 5) *All the existing ground water abstraction structures should be registered through District Collector (Authorised Officer)."*



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The photocopy of the notification number 1/2016 of CGWA is enclosed and marked as Annexure 2.

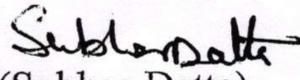
5. That in this context it is pertinent to mention that in the said Public notification it has explicitly been stated that “the **Central Government has authorized the Authority to issue direction Under Section 5** of the Environment (Protection) Act. 1986” and “it has been considered necessary and expedient by the authority to **protect the natural ground water recharge zone of Chakratirtha and Baliapanda in the town of Puri.**”

6. That in view of the details as stated in the earlier paragraphs (No. 4&5) it seems that the **Notification No. 18116 dated 11.10.2022 is not in consonance with the Public Notice No. 1/2016 of the CGWA.** Since your Notification is not in the public domain, kindly tender one copy of the same by Speed Post for placing it before National Green Tribunal, EZ Bench through the affidavit to be filled shortly.

Kindly treat the above as very argent.

With regards & best wishes.

Yours Faithfully


(Subhas Datta)

Applicant in person

in OA No. 139/2022

C.C.-

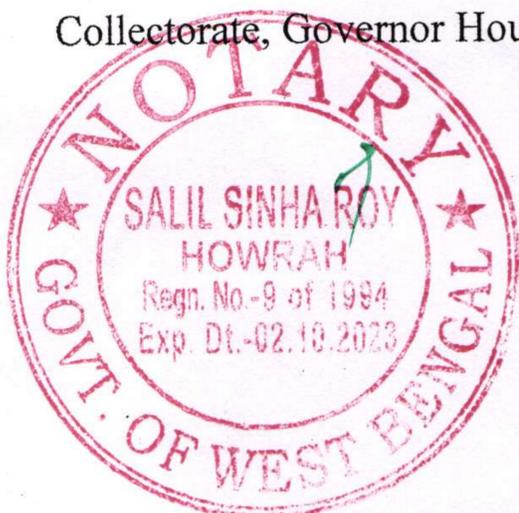
1. **Regional Director,**

Central Ground Water Board, South Eastern Region,
Bhujal Bhawan Khandegiri, Bhubaneswar-751030

2. **Mr. Samrath Verma,**

I.A.S.

Collector and District Magistrate Puri,
Collectorate, Governor House Road, Puri- 752001



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13

Annexure - 1



forest, environment climate change dept odisa r



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Did you mean: forest, environment climate change dept **odisha** notification 18116 dt 11.10.2022

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Odisha State Forest Department

The Forest Department in Odisha came into existence during ... Hon'ble Minister, Forest Environment & Climate Change Dept, ... Notification No.

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government of odisha

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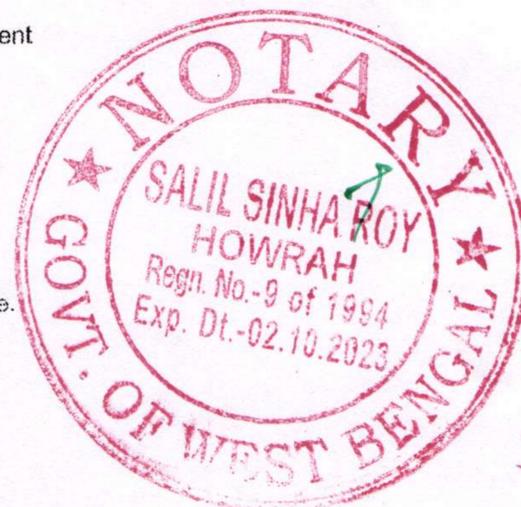
Forest and Environment Department | Government of Sikkim

Forest, Environment, Wildlife, Biodiversity, Wetlands, Climate Change in Sikkim, Sericulture.

Missing: odisa 18116 dt11: 10:2022

http://environmentclearance.nic.in > report > EIA_Notif...

EIA Notification, 2006 and subsequent amendments



23 FEB 2023

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CENTRAL GROUND WATER AUTHORITY
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT AND GANGA REJUVENATION
GOVERNMENT OF INDIA
New Delhi
PUBLIC NOTICE No. 1/2016

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forest number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1024(E), dated the 6th November, 2000 and S.O. 1121(E), dated the 13th May, 2010, for the purposes of regulation and control of groundwater development and management in the whole of India;

And whereas, the Central Government has authorized the Authority to issue directions under section 5 of the Environment (Protection) Act, 1986, to any person, officer or any authority in writing and such person, officer or authority shall be bound to comply with such directions;

And whereas, it has been considered necessary and expedient by the authority to protect the natural ground water recharge zones of Chakratirtha and Baliapanda in the town of Puri, Odisha in the interest of people and for sustainable development of fresh ground water resources and to protect from sea water ingress to groundwater;

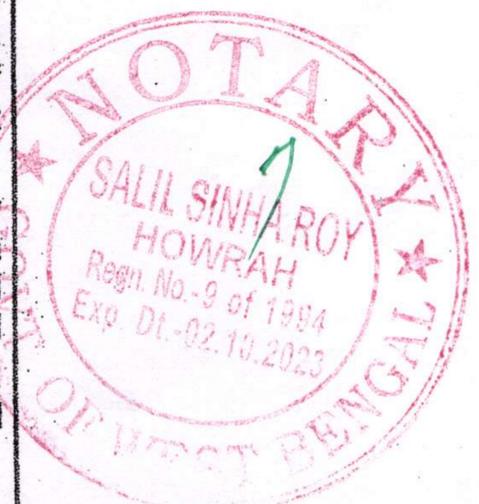
And whereas the Authority, in order to regulate the abstraction of fresh ground water resources in Puri Town, Odisha, has formulated the draft proposal for the purpose of issuing directions and publish the same, as required under rule 4 of the Environment (Protection) Rules, 1986 for the information of the public likely to be affected thereby and notice is hereby given that the said draft will be taken into consideration on or after the expiry of a period of **forty five days** from the date of publication of this public notice;

Any person desirous of making any suggestions or objections with respect to the said proposals may forward the same, within the period so specified, to the Chairman, Central Ground Water Authority at 18/11, Jam Nagar House, New Delhi - 110001, or to the Member Secretary, Central Ground Water Authority at West Block-2, Wing-3, R.K. Puram, New Delhi-110066 (Fax No.: 011 26175369, e-mail: msml-cgwb@nic.in or cgwa@nic.in).

DIRECTIONS

1. On and from the date of publication of this Public Notice No. 1 of 2016, the natural ground water recharge areas of Chakratirtha (Balukhanda) (about 448 Acres) and Baliapanda (about 207 Acres) in the Puri town, Odisha, identified by the Government of Orissa vide Notification No. 1667 dated 27.11.2000, are declared as "**Protected Zones**" for the purpose of ground water recharge. Any kind of encroachment of land and/or construction of infrastructure in these areas shall not be permitted. The District Collector (Authorised Officer), Puri, Odisha shall ensure the protection of the area mentioned.
2. The ground water through existing dug-wells/tube-wells shall be used exclusively for drinking and domestic purposes. However, the owners of dug-wells/tube-wells presently in use for horticulture/industrial/commercial purposes shall ensure to minimise the use of groundwater by adopting water use efficiency measures (recycle and reuse) to conserve and preserve fresh ground water resources.
3. All the ground water users in Puri town shall adopt artificial recharge measures through Roof Top Rain Water Harvesting (water logging areas exempted) to augment fresh ground water as per the Regulation 44(1) of Notification No. 2309 dated 18.12.2008 of Bhubaneswar Development (Authority, Planning & Building Standards) Regulations, 2008.
4. The authority imposes restrictions on construction and installation of any new dug-well/tube well by any person/agency/Institution/Organization, in Puri Town without prior permission from the District Collector, Puri (Authorised Officer) with effect from the date of publication of the final notice.
5. All the existing ground water abstraction structures should be registered through District Collector (Authorised Officer).

Annexure - 2



23 FEB 2023

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EW311901445IN

EW 1901445IN

SP HOWRAH BPC (711101)

Counter No: 1.27/01/2023.14:35

To: S. VERMA, I.A.S. COLLECTOR

PIN: 752001, Puri H.O.

From: SUBHAS DATTA, HOWRAH

Wt: 40gms

Amt: 41.30 (Cash) Tax: 5.30

<Track on www.indiapost.gov.in>

<Dial 18002665858> <Wear Masks. Stay Safe>

भारतीय डाक



India Post

EW311901437IN IVR: 6987311901437

SP HOWRAH BPC (711101)

Counter No: 1.27/01/2023.14:35

To: REGIONAL DIRE. CENTRAL GROUND W

PIN: 751030, Khandaciri S.O.

From: SUBHAS DATTA, HOWRAH

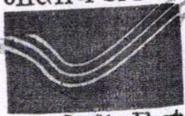
Wt: 40gms

Amt: 41.30 (Cash) Tax: 5.30

<Track on www.indiapost.gov.in>

<Dial 18002665858> <Wear Masks. Stay Safe>

भारतीय डाक



India Post

EW311901423IN IVR: 6987311901423

SP HOWRAH BPC (711101)

Counter No: 1.27/01/2023.14:35

To: MONA SHARMA, I.A.S. FOREST E

PIN: 751001, Bhubaneswar G.P.O.

From: SUBHAS DATTA, HOWRAH

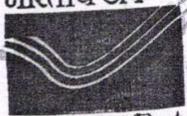
Wt: 40gms

Amt: 41.30 (Cash) Tax: 5.30

<Track on www.indiapost.gov.in>

<Dial 18002665858> <Wear Masks. Stay Safe>

भारतीय डाक



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23 FEB 2023

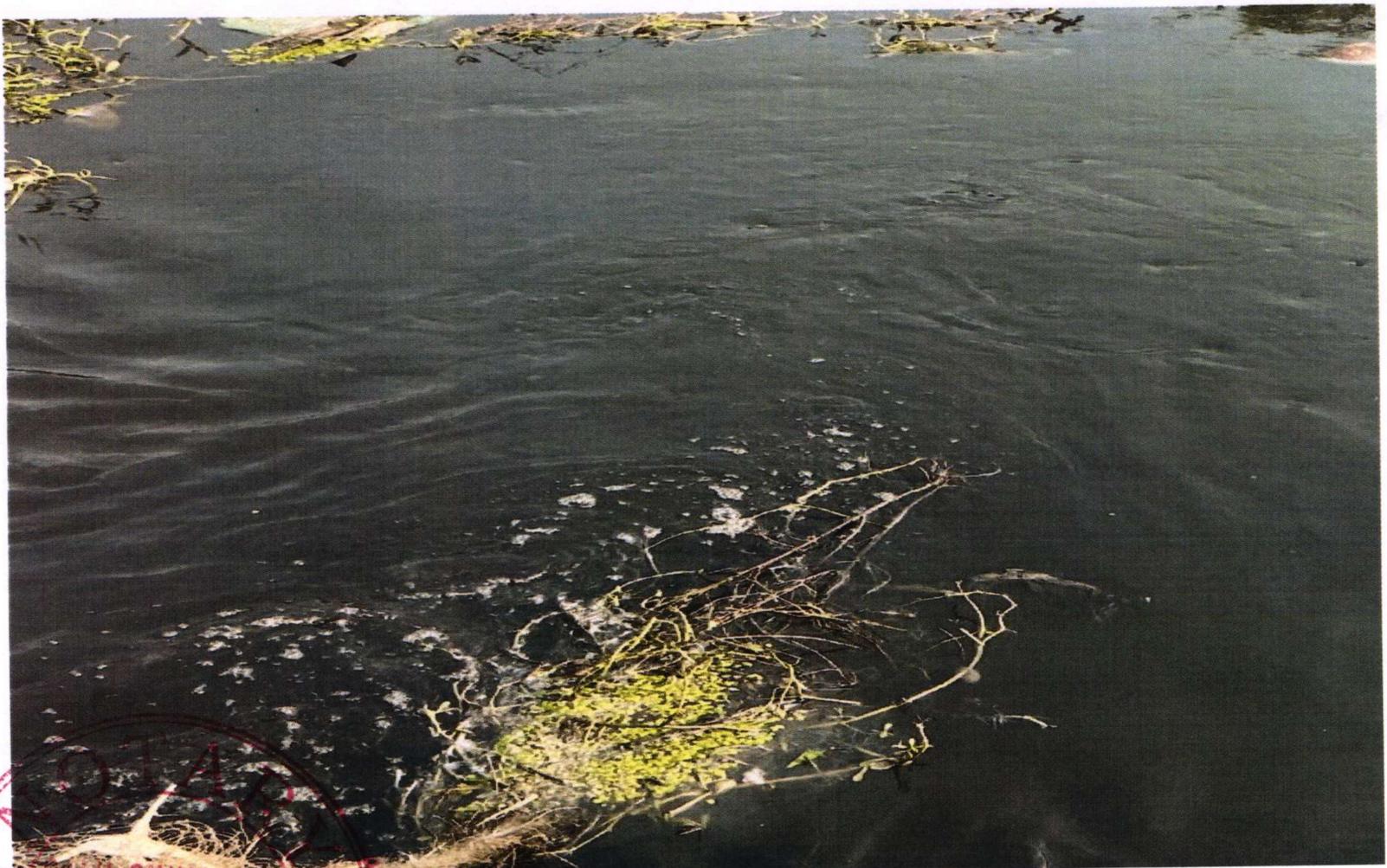


Photographs taken on 30/01/2023 showing the discharge of untreated sewage water towards the Chakratirtha Sweet Water Zone area at Puri.

NOTARY
SAIL SINGH ROY
HOWRAH
GOVT. OF WEST BENGAL

23 FEB 2023

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Photographs taken on 30/01/2023 showing the discharge of untreated sewage water towards the Chakratirtha Sweet Water Zone area at Puri.



23 FEB 2023



Photographs taken on 30/01/2023 showing the discharge of untreated sewage water towards the Chakratirtha Sweet Water Zone area at Puri.

23 FEB 2023



Photographs taken on 30/01/2023 showing the smoke emission from the burning Ghat at Swargardwar, Puri.

GOVT. OF WEST BENGAL
SALIL KUMAR SINHA ROY
REGD. NO. 9
E.M. 01.02.10.2023

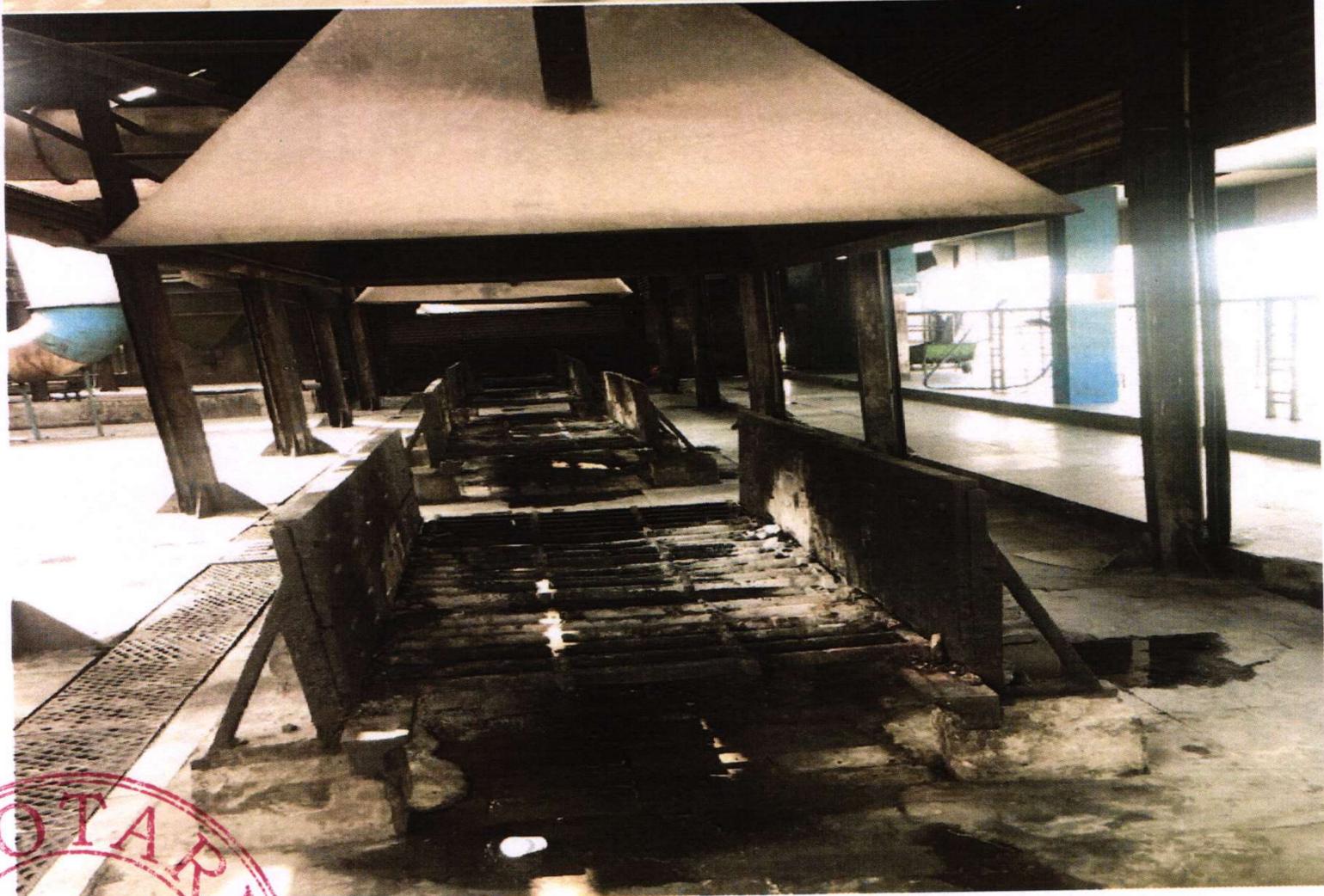
23 FEB 2023



Photographs taken on 30/01/2023 showing the smoke emission from the burning Ghat at Swargardwar, Puri.

NOTARY
SALIL SINHA
GOVT. OF WEST BENGAL

23 FEB 2023



Photographs taken in April 2020 showing the ESP set up at Nimtala crematorium where bodies are burnt by firewood.

NOTARY
SALIL SINGH
GOVT. OF WEST BENGAL
Regd. No. 101/2014
Exp. Dt. 02.10.2020

23 FEB 2023



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NO
SAL
Regd. No. 10 of 1991
Exp. 10/10/2023
GOVT. OF WEST BENGAL

Photographs taken in April 2020 showing the ESP set up at Nimtala crematorium where bodies are burnt by firewood.

23 FEB 2023



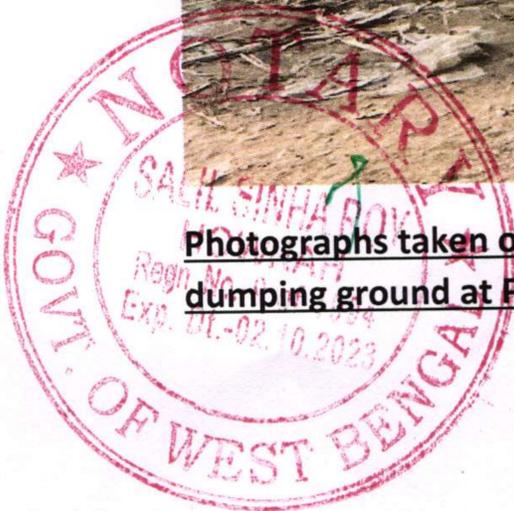
Photographs taken on 30/01/2023 showing the dumping of solid wastes at the Baliapanda dumping ground at Puri.

GOVERNMENT OF WEST BENGAL
HOWRAH ROY
23 FEB 2023

23 FEB 2023



Photographs taken on 30/01/2023 showing the dumping of solid wastes at the Baliapanda dumping ground at Puri.



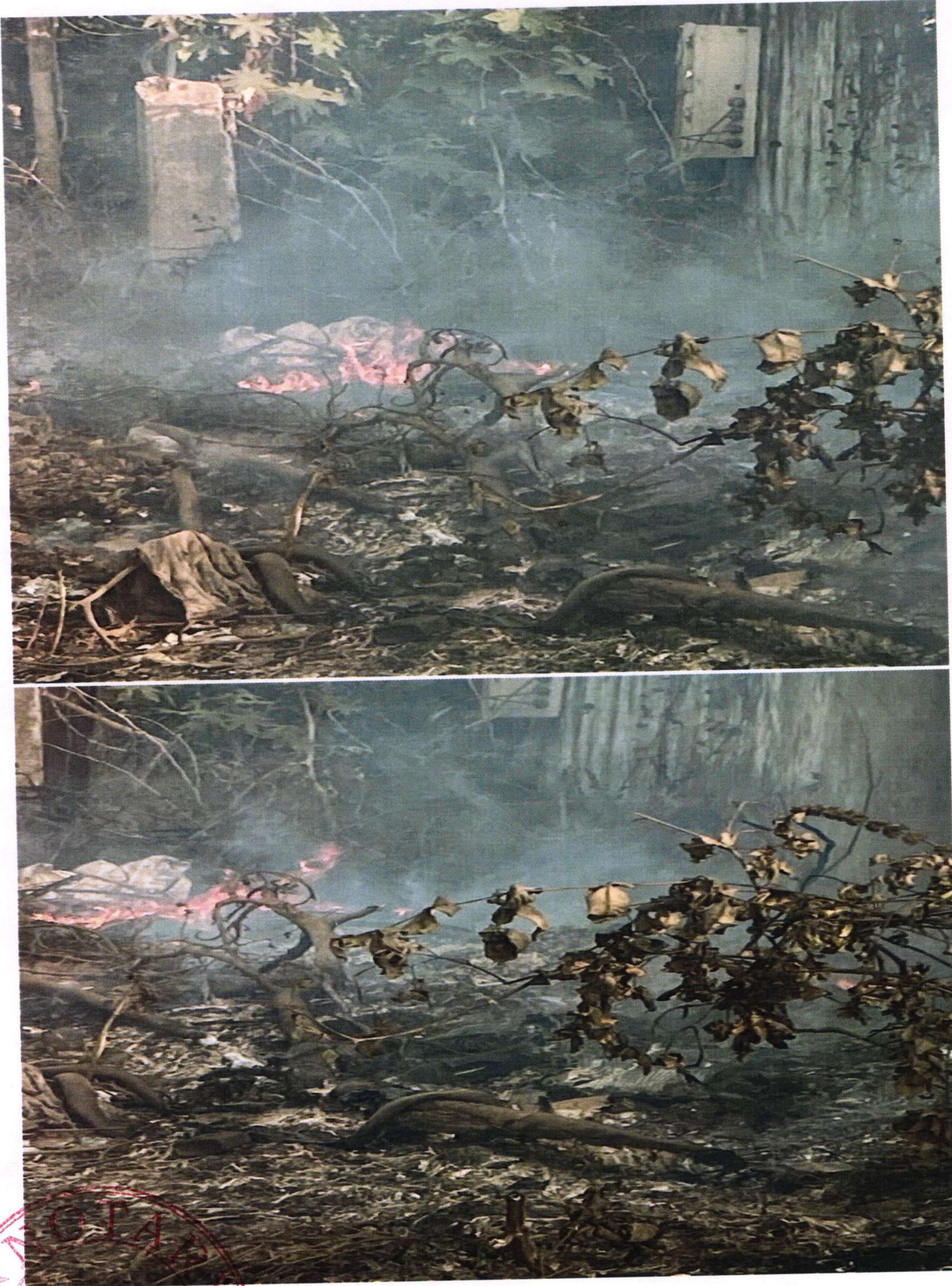
23 FEB 2023



Photographs taken on 31/01/2023 showing the burning position of solid wastes at the Baliapanda dumping ground at Puri.

REGISTRATION NO. 9 OF 1994
Exp. Dt. - 02.10.2023
GOVT. OF WEST BENGAL

23 FEB 2023



Photographs taken on 31/01/2023 showing the burning position of solid wastes at the Baliapanda dumping ground at Puri.

GOVT. OF WEST BENGAL
M. J. SINHA ROY
Exp. Dt.-02.10.2023

2.3 FEB. 2023